## REGISTERED

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

Dated: -12- O-487 776 (T)

APPLICATION NO

W.P.No.

3344

APPLICANT H.S. Sadashura

To

RESPONDENTS Regional Provident Fund Commissioner, Bangalore

1. Shri H. S. Sadarshiva, Provident Fund Inspector

General Secretary, Karnataka Poovident Fund Employees' Union,

Bangalore -60.

2 Sri 8 B Swetadon Adworate,

Rapial Brilding, Subedar Chalsan Road,

Baugalore - S.

and and.

3. Regional Provident Fund Bhavishye Nidhi Bhava 8, Rajaram Mohan Roy Rog P.B. No. 2584, Bangalow.

4. Central Provident Fund

Coan ani I straner,

9th 121002, Mayor Bhavan Cornaught Cond Circus New Delm-110001.

5. Sri M. S. Padonarajaiah Advocali (CGSC) High Court Building Bangalore.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

\\\\TPlease find enclosed herewith the copy of ORDER/STAT/ ORBER passed by this Tribunal in the above said application

6.10.87

RECEIVEN 5 Copies 13/10/87

Diary No. 1279/CR16 Date: 14/10/8

Encl: as above.

# CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE. DATED THIS THE 6TH DAY OF OCTOBER,1987.

#### PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy,

.. Vice-Chairman.

And:

Hon'ble ivir.L.H.A.Rego,

.. weinber(A)

## APPLICATION NUMBER 776 OF 1987

H.S.Sadashiva,
Aged 45 years,
S/o late H.L.Siddappa,
Provident Fund Inspector Grade-II,
General Secretary,
Karnataka Provident Fund Employees' Union,
(Regd. & Recognised)
Bangalore-60.

.. Applicant.

(By Sri S.B.Swetadri, Advocate - absent)

V.

- Regional Provident Fund Commissioner, Bhavishya Nidhi Bhavan,
   Rajaram iviohan Roy Road, P.B.No.2584, Bangalore-25.
- 2. Central Provident Fund Commissioner, 9th Floor Mayur Bhavan, Connaught Circus, New Delhi-I.

.. Respondents.

(By Sri ivi-S. Padmarajaiah, Standing Counsel)

This application coming on for hearing this day, Vice-Chairman made the following:

## ORDER

Case called on more than one occasion. On every occasion, the applicant and his learned counsel are absent. We have perused the papers and heard Sri w.S.Padmarajaiah, learned Senior Central Government Standing Counsel appearing for the respondents.

2. This is a transferred application and is received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act, 1985.



3. At the material time, the applicant was working as a Provident Fund Inspector Grade-II ('Inspector') in the office of the Regional Provident Fund Commissioner, Karnataka, Bangalore. He claims to be the Joint Secretary of a Union called the Karnataka Provident Fund Employees' Union ('Union'). It is his case that he attended a conference on 19th, 20th and 21st way,1981 as a delegate of the Union. He claims that those days on which he attended the conference should be treated as special casual leave under the relevant Leave Rules which was not acceded to by the authorities. Hence, he approached the High Court on 19-1-1982 in Writ Petition No.3344/82 for a direction to treat the aforesaid days as special casual leave.

4. In rejecting the claim of the applicant, the authority has given reasons. We are of the view that the reasons on which the authority had rejected the claim of the applicant are sound which do not call for any interference. Even otherwise, the petty claim of the applicant relates to a period which had already lapsed. On any view of the matter this is not a fit case in which the petty claim of the applicant calls for a detailed examination and acceptance.

5. On the foregoing discussion we hold that this application is liable to be dismised. We, therefore, dismiss this application. But, in the circumstances of the case, we direct the parties to bear their own costs.

VICE-CHAIRMAN bollo

BANGALORE